



2026:AHC-LKO:40704-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. WRIT PETITION No. - 5654 of 2026

Vandana Yadav And Another

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Deptt. Home Lko. And
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Girdhari Lal Yadav, Nikhil Yadav
Counsel for Respondent(s)	:	G.A.

Court No. - 2

**HON'BLE RAJNISH KUMAR, J.
HON'BLE RAJEEV BHARTI, J.**

1. Heard learned counsel for the petitioners and learned A.G.A. for the State.
2. In view of order proposed to be passed, notice to respondent no. 4 is dispensed with.
3. This petition seeks issuance of direction in the nature of mandamus directing the opposite parties not to harass the petitioners and interfere in their peaceful married life.
4. It is stated by learned counsel for the petitioners that both the petitioners are major and they have married with each other by their own free will on 06.06.2026 as per Hindu rites at Arya Samaj Mandir, Sector H (Harsh Vihar Puraniya), Aliganj, Lucknow. Copy of their marriage certificate issued from the Arya Samaj Mandir is annexed as Annexure No.2 to the writ petition. In regard to their age, the petitioner No.1 has annexed copy of her High School Certificate, whereas petitioner No.2 has annexed copy of his Adhar Card and PAN Card as Annexure No.2 to the writ petition respectively. They are enjoying and living peaceful matrimonial life. There is no first information report lodged against the petitioners till date. Learned counsel for the petitioners further submits that petitioners are in the process of getting their marriage registered and shall get it done at the earliest. However, opposite party no.4, being

annoyed with their marriage, is creating hindrance in order to disturb their matrimonial life with the help of police authority of concerned police station. So, they have approached this Court, for redressal of their grievances, by filing the present writ petition.

5. Learned counsel for the petitioners has relied upon the law laid down by the Hon'ble Supreme Court in the case of **Lata Singh Vs. State of U.P. and another, 2006 (5) SCC 475**. Paragraph 17 of the judgment reads as under:-

"17..... We, therefore, direct that the administration/police authorities throughout the country will see to it that if any boy or girl who is a major undergoes inter-caste or inter-religious marriage with a women or man who is a major, the couple is not harassed by anyone nor subjected to threats or acts of violence, and anyone who gives such threats or harasses or commits acts of violence either himself or at his instigation, is taken to task by instituting criminal proceedings by the police against such persons and further stern action is taken against such persons as provided by law."

6. The petitioners have also pleaded for protection under Article 21 of the Constitution of India, which guarantees liberty to lead life of their own with dignity.

7. Learned AGA, on the basis of instructions, submits that a missing report has been lodged in regard to the petitioner no.1, therefore, she may appear before the police station concerned to get her statement recorded.

8. Learned counsel for the petitioners submits that the petitioner no. 1 shall get her statement recorded within a period of two weeks from today.

9. The petition is, therefore, **disposed of** with a direction to the opposite parties not to interfere in peaceful life and liberty of the petitioners in any manner.

10. It is, however, made clear that this Court has not entered into nor adjudicated the age of the petitioners nor veracity/validity of the alleged

marriage.

11. In case any First Information Report has been lodged in the matter, this order shall stand automatically vacated.

(Rajeev Bharti,J.) (Rajnish Kumar,J.)

June 10, 2026

Shravan